

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 482**  
(TO BE ANSWERED ON THE 12<sup>th</sup> December 2022)

**SAFETY STANDARD MEASURES BY DGCA**

482. SHRI M. MOHAMED ABDULLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has taken any proactive measures to ensure maintenance of the highest level of safety standards by the airlines;
- (b) if so, the details thereof; and
- (c) the number of non-compliances recorded from January 2021 and the details about the appropriate enforcement action taken against them by DGCA?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) Directorate General of Civil Aviation (DGCA) has a laid down mechanism of conducting surveillance, spot checks, night surveillance etc. of the airlines to ensure safety of passenger and aircraft. The observations/ findings made during surveillance, spot checks and night surveillance are provided to the airline for taking corrective action. The action taken to correct the observations are reviewed and the findings closed. All occurrences are mandatorily reported to DGCA. These occurrences are thoroughly analysed and severity is determined. Based on severity, these occurrences are investigated. Appropriate action is taken on the outcome of investigation. In addition, special audits are also carried out as per the risk perceived. Based on the violations found during surveillance, spot checks, night surveillance, DGCA initiates enforcement action against the airlines/operator as per the procedure given in Enforcement policy and Procedures Manual (EPPM) which includes warning, suspension, cancellation of approval/ licence including imposition of financial penalty on the personnel involved/ airline.

(c) List of the notices/ enforcement action taken on engineering and maintenance aspects from January 2021 to October 2022 is enclosed as Annexure A.

\*\*\*\*\*

**DETAILS OF ENFORCEMENT ACTION TAKEN BY AIRWORTHINESS DIRECTORATE (YEAR 2021-2022)**

**'Annexure-A'**

S.NO	Operator	Detail of Violation	Action Taken
<b>2021</b>			
1.	M/s Horizon Aerospace India Pvt. Ltd.	Failed to discharge the duties and responsibilities as an Accountable Manager in accordance with CAR 145.	Warning Issued
2.	M/s InterGlobe Aviation Ltd.	ARC has been extended when the aircraft is under major maintenance and both the engines were removed.	Form-4 has been withdrawn
3.	M/s AR Airways Pvt. Ltd.	One Time authorisation issued by Dy. QM without ensuring License requirements.	Warning Issued
4.	M/s AR Airways Pvt. Ltd.	Failed to discharge the duties and responsibilities as continuing Airworthiness Manager.	Warning Issued
5.	M/s Pinnacle Air Pvt. Ltd.	Failed to discharge the duties and responsibilities of continuing Airworthiness Manager as defined in CAME.	Warning Letter
6.	M/s Pinacle Air Pvt Limited	Failed to discharge the duties and responsibilities as an Accountable Manager in accordance with CAR-M.	Warning Letter
7.	M/s SPICE JET	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
8.	M/s GVHL	Irregularity in OJT task certification.	Warning Letter
9.	M/s GVHL	Failed to discharge the duties and responsibilities while issuance of certification Authorisation.	Warning Letter
10.	M/s Patiala Aviation Club	Irregularity found during releasing the aircraft and Fuel up-liftment.	License suspended for Six month.
11.	M/s Patiala Aviation Club	Failed to discharge the duties and responsibilities as an Accountable Manager	Warning Letter
12.	M/s Yatih Air Services Pvt. Ltd	Violated sub -rule 15 of rule 61 of the aircraft rules,1937	Warning Letter
13.	M/s Yatih Air Services Pvt. Ltd	violated sub -rule 10 of rule 133B of the aircraft rules,1937	Warning Letter
14.	M/s Yatih Air Services Pvt. Ltd	Violated sub -rule 15 of rule 61 of the aircraft rules,1937.	Warning Letter
15.	M/s GVHL	Irregularity in OJT task certification.	Warning Letter
16.	M/s Patiala Aviation Club	Failed to discharge the duties and responsibilities as Quality Manager	Warning Letter
<b>2022</b>			
1.	M/s AR Airways	Not ensured the approval status of the maintenance location while releasing the aircraft.	Form 4 has been Withdrawn
2.	M/s AR Airways	Performance of Maintenance at unapproved location and released the aircraft.	Form 4 has been Withdrawn.
3.	M/S TATA SIA (Vistara)	Failed in Breath-analyzer Test.	License suspended for 1 year.
4.	M/s Redbird Aviation Academy Pvt. Ltd.	Failed to discharge the duties and responsibilities as accountable Manager	Warning Letter
5.	M/s The Bombay Flying Club	Failed to discharge the duties and responsibilities as accountable Manager	Warning Letter
6.	M/s Indamer Aviation Pvt Ltd	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
7.	M/s Indamer Aviation Pvt Ltd	AMM procedure not followed while carrying out the maintenance on aircraft.	License suspended for 3 month
8.	M/s Indamer Aviation Pvt Ltd	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
9.	M/s Go Airlines (I) Ltd.	wrongly replaced "Loop B (AGB and Core) instead of faulty Loop A and due to perfunctory maintenance or component being faulty, the Loop B had generated a faulty signal.	Warning Letter
10.	M/s Go Airlines (I) Ltd.	wrongly replaced "Loop B (AGB and Core) instead of faulty	Warning Letter

		Loop A and due to perfunctory maintenance or component being faulty, the Loop B had generated a faulty signal.	
11.	M/s Go Airlines (I) Ltd.	wrongly replaced "Loop B (AGB and Core) instead of faulty Loop A and due to perfunctory maintenance or component being faulty, the Loop B had generated a faulty signal.	Warning Letter
12.	M/s Go Airlines (I) Ltd.	wrongly replaced "Loop B (AGB and Core) instead of faulty Loop A and due to perfunctory maintenance or component being faulty, the Loop B had generated a faulty signal.	Warning Letter
13.	M/s Go Airlines (I) Ltd.	not effectively discharged his duties and responsibilities as defined in associated manual (EPM) of approved CAME.	Warning Letter
14.	M/s GVHL	Mr. Rajesh Kumar Mishra, AME Licence No.9664 has tested breath-analyzer positive for second time on 29-03-2022 at juhu ,mumbai.	License suspended for 1 year
15.	M/s National Flying Training Institute, Gondia	Failed to discharge the duties and responsibilities as Quality Manager (QM)	Form 4 has been Withdrawn - QM
16.	M/s National Flying Training Institute, Gondia	Failed to discharge the duties and responsibilities as Maintenance Manager (MM)	Form 4 has been Withdrawn - MM
17.	M/s National Flying Training Institute, Gondia	Failed to discharge the duties and responsibilities as Accountable Manager	Imposed a penalty on MIs National flying Training Organisation, Gondia of Rupees 7,50,000/- (Rupees Seven Lakh Fifty Thousand only)
18.	M/s Academy of Aviation and Engineering	Failed to discharge the duties and responsibilities as Training Manager	Financial Penalty of Rs 75000
19.	M/s Academy of Aviation and Engineering	Failed to discharge the duties and responsibilities as Accountable Manager	Counselling Letter issued to the Accountable Manager
20.	M/s Spicejet	Aircraft VT-SZM after operating on Sector IXZ-MAA, was not attended to upon arrival at 12:48 Hrs (IST) by any AME.	orally counselled
21.	M/s Spicejet	Aircraft VT-SZM after operating on Sector IXZ-MAA, was not attended to upon arrival at 12:48 Hrs (IST) by any AME.	orally counselled
22.	M/s Spicejet	Aircraft VT-SZM after operating on Sector IXZ-MAA, was not attended to upon arrival at 12:48 Hrs (IST) by any AME.	orally counselled
23.	M/s Spicejet	Aircraft VT-SZM after operating on Sector IXZ-MAA, was not attended to upon arrival at 12:48 Hrs (IST) by any AME.	orally counselled
24.	M/s Spicejet	Aircraft VT-SZM after operating on Sector IXZ-MAA, was not attended to upon arrival at 12:48 Hrs (IST) by any AME.	orally counselled
25.	M/s Alliance Air	CAMO FAILURE	Warning Letter issued to Accountable Manager
26.	M/s Jet Serve Aviation Pvt. Ltd.	Line maintenance work was carried out at unapproved location.	Warning Letter issued to Accountable Manager
27.	M/s SAR Aviation	CAM & QM had resigned from organisation and no intimation was given to DGCA nor a new post holder proposed.	Warning Letter issued to Accountable Manager & CAMO approval has been kept in abeyance till the organisation meets the requirements.
28.	M/S SPICE JET	AMM procedure not followed while carrying out the	Lic suspended for 3

	LTD.	maintenance on aircraft.	month
29.	M/S SPICE JET LTD.	AMM procedure not followed while carrying out the maintenance on aircraft.	Lic suspended for 3 month
30.	M/S SPICE JET LTD.	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
31.	M/S SPICE JET LTD.	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
32.	M/S SPICE JET LTD.	AMM procedure not followed while carrying out the maintenance on aircraft.	Warning Letter
33.	M/s Alchemist Aviation Pvt. Ltd. (Jamshedpur)	Failed to discharge the duties and responsibilities as Accountable Manager	Warning Letter
34.	M/s GATI (Bhubaneswar)	Failed to discharge the duties and responsibilities as Accountable Manager	Warning Letter
35.	M/s Bharat Petroleum Corporation Limited	Failed to discharge the duties and responsibilities as Dy QCM	Counselling of Dy QCM